

House must know that we are not going to extend the session. The session is going to end on the 10th December, 1965.

Shri Hari Vishnu Kamath: On the 10th pucca?

Shri Satya Narayan Sinha: As scheduled; it is not going to be extended. (An Hon. Member: Why? I cannot explain every 'why' about it here...

Shri Hari Vishnu Kamath: Is it pucca?

Shri Satya Narayan Sinha: It is pucca, cement pucca.

श्री हरिम चन्द कश्यप (देवास): यही बात मुझे भी कही, मुस्करा कर करते तो ठीक था।

अध्यक्ष महोदय: वह भी आप में कुछ न कुछ सचकता है रहे हैं।

Shri Satya Narayan Sinha: We are thinking of calling the next session, that is, the budget session, a little earlier than usual, and so we shall take up some of the business outstanding in this session during the budget session.

Shri Hari Vishnu Kamath: What is the approximate date?

Shri Satya Narayan Sinha: As early as possible, earlier than all the usual budget sessions. All these things would be taken up then; whatever is left over can be taken up then, and we shall try to accommodate those things in the next session.

श्री हरिम चन्द कश्यप: बीड़ी मजदूर वाला

अध्यक्ष महोदय: अब दो में ज्यादा तो नहीं ले सकते। देखेंगे।

श्री सत्यनारायण सिन्हा: बीड़ी के बारे में हमेशा कश्यप साहब सवाल उठा देते हैं। बीड़ी बंद छोड़ने नहीं हैं।

इसकी तो मैं कहूँ कि बहुत सी बातें प्रानी हैं हाउस में। कागम के लिए हमने भी प्रानी किया है, आपने भी प्रानी किया है। कुछ मेरवानी करें ताकि काम चल सके।

बीड़ी के बारे में जो मिनिस्टर साहब इच्छा करें हैं, मैंने उनसे कहा है। कल भी रिमाइंड किया है कि बार बार बीड़ी का सवाल उठा जाता है। कश्यप साहब बीड़ी छोड़ने नहीं हैं।

श्री हरि विष्णु कामत: बीड़ी मिगरेट पीना खराब है।

12.28 hrs.

UNION DUTIES OF EXCISE (DISTRIBUTION) AMENDMENT BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1962.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Union Duties of Excise (Distribution) Act, 1962."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce† the Bill.

ADDITIONAL DUTIES OF EXCISE (GOODS OF SPECIAL IMPORTANCE) AMENDMENT BILL*

The Minister of Finance (Shri T. T. Krishnamachari): I beg to move for leave to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Additional Duties of Excise (Goods of Special Importance) Act, 1957."

The motion was adopted.

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†Introduced with the recommendation of the President.

Shri T. T. Krishnamachari: I introduce† the Bill.

**ESTATE DUTY (DISTRIBUTION)
AMENDMENT BILL***

The Minister of Finance (Shri T. T. Krishnamachari: I beg to move for leave to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Estate Duty (Distribution) Act, 1962."

The motion was adopted.

Shri T. T. Krishnamachari: I introduce† the Bill.

12.29 hrs.

**DEMAND FOR SUPPLEMENTARY
GRANTS (KERALA), 1965-66—Contd.**

Mr. Speaker: The House will now take up further discussion and voting on the Supplementary Demands for Grants in respect of the Budget (Kerala) for 1965-66. Out of 2 hours allotted, one hour has already been availed of, Shri Ravindra Varma may now continue his speech.

Shri Ravindra Varma (Thiruvella): Mr. Speaker, when the House took up other business yesterday, I had just said that I would like to begin by making a few observations on the way in which these supplementary demands are put before the House. This House is called upon to consider these supplementary demands because the State of Kerala is under President's rule,

and the powers of the legislature to make grants and scrutinise the way grants are spent are taken over now by this House. I must say that it is a matter for regret that though a good deal of time has passed since the State came under President rule, no effort has been made by Government to present before this House a comprehensive supplementary budget.

Sir, on the 26th of March, when our distinguished Finance Minister presented to the House what was termed a Kerala budget, he said,—and I would like to remind the House of it—

"I had mentioned in para 9 that I am presenting only a provisional budget of the Kerala Government for the next year. It was the Government's hope at that time that an appropriate budget would be framed and presented later at an appropriate place and we could get the vote on account for carrying on the administration until the other contingency developed. Unfortunately, other events have overtaken us and maybe, the responsibility for having to frame a budget for Kerala would devolve on the Central Government".

I can quote from other portions of the hon. Finance Minister's speech too at that time, to show that there was definitely an intention to put before the House a comprehensive supplementary budget.

Unfortunately, such a comprehensive supplementary budget has not been presented. This is the second time that Government is coming before the House with a batch of patchy supplementary demands. Last time as well as this time, we find that most of these demands are in respect of charged expenditure; there is very little mention

†Introduced with the recommendation of the President.

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